

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 205/2010

Sub: Petition under Section 79 of the Electricity Act, 2003 read with Regulation 517 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 17.8.2010.

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Assam State Electricity Board, Guwahati

Respondent Reliance Energy Trading Ltd., Mumbai

Parties present : Shri Raj Shekhar Rao, Advocate ASEB
Shri M.K.Adhikari, ASEB

The Petitioner, Assam State Electricity Board has filed this petition with following prayer:

- (i) To declare that as per the contractual understanding between the parties, the relevant point of reference for the purpose of calculating compensation for deviation in supply of power is the delivery point; and
- (ii) Direct the respondent to pay ₹23,08,956 as compensation for deviation, as per the petitioners bill dated 9.7.2009.

2. After hearing learned counsel of the petitioner, the Commission directed to issue notice to the respondent on admission.

3. The applicant was directed to serve copy of the application on the respondents by 20.9.2010, if already not served. The respondents may file their reply by 7.10.2010, with a copy to the applicant. Rejoinder, if any, may be filed by 21.10.2010.

4. The application shall be re-notified on 26.10.2010.

sd/-
(T. Rout)
Joint Chief (Law)